

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3063

ANSWERED ON:07.08.2015

Schemes for Women

Khadse Smt. Raksha Nikhil

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the NCW has been adequately empowered to resolve the complaints received from the aggrieved women in the country;
(b) if so, the details thereof and if not, the reasons therefor along with the number of such complaints received and resolved by NCW during each of the last three years and the current year; and
(c) the steps taken/being taken by the Government/NCW to make women aware about their rights in the country?

Answer

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI MANEKA SANJAY GANDHI)

(a) & (b): Under Section 10(4) of National Commission for Women Act, 1990, the National Commission for Women has all the powers of a civil court trying a suit while investigating or examining all matters relating to the safeguards provided for women under the Constitution and other laws and while looking into complaints and take suo moto notice of matters relating to deprivation of women's rights and in particular in respect of the following matters, namely:-

- i) summoning and enforcing the attendance of any person from any part of India and examining him on oath;
- ii) requiring the discovery and production of any document;
- iii) receiving evidence on affidavits;
- iv) requisitioning any public record or copy thereof from any court or office;
- v) issuing commissions for the examination of witnesses and documents; and
- vi) any other matter which may be prescribed.

Further, while investigating any matter including while looking into complaints and taking suo motu cognizance of matters relating to deprivation of women's rights, the Commission takes up the matters with the concerned authorities. The disposal of complaints depends upon the action taken reports or status reports received from the concerned authorities.

The number of complaints received and resolved/disposed off in the Commission during the last three years and the current year is as under:-

Financial Year	Number of Complaints registered in NCW	Action Taken by NCW	Number of Complaints Disposed off/Closed/Resolved
2012-13	16584	16584	8694
2013-14	22422	22422	10278
2014-15	32118	32118	15665
2015-16 (till date)	10524	10152	1480

(c): National Commission for Women in collaboration with various NGOs/Institutions have been organizing Legal Awareness Programmes, Seminars, and Workshops on various issues pertaining to women including undertaking Information, Education and Communication activities. The Central Government as well as State Governments also generate awareness through electronic and print media from time to time.
